

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 202
CA No. 201/213/JPR/2020
Under Section 213 of
Companies Act, 2013

In the matter of:

Bhavesh K Jobanputra

...Petitioner

Versus

Mewar Hi-Tech Engineering Ltd.

...Respondent

**Coram: HON'BLE MR. DR. P.S.N. PRASAD, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioner : Dhiren R. Dave, Adv.
For the Respondent : Ankit Juneja, Adv.

ORDER

Heard submissions made by the learned counsel for the Petitioner as well as learned counsel for the Respondent. Learned counsel for the Respondent has prayed for grant of an additional time for filing reply in the matter. Two weeks time is granted to file reply and one week time, thereafter is given to file rejoinder with an advance copy to the opposite counsel. Humble submission made by the Petitioner for imposing the cost is turned down. List the matter on 11.12.2023.

-Sd-
(Rajeev Mehrotra)
Technical Member

-Sd-
(Dr. P.S.N. Prasad)
Judicial Member

November 10, 2023